

of Bhiwandi, District Thane, within the limits of Bhiwandi Nizampur City Corporation and Registration Sub District of Bhiwandi, District Thane. Owned by Mr. Anilkumar Vishwanath Tiwari.

This notice is given without prejudice to the Bank's right to initiate such another action or legal proceedings, as it may deem fit, proper & necessary under any other applicable provision of law.

Place:- Mumbai.
Date:- 14.12.2017.

AUTHORISED OFFICER
NKSGB Co-op. Bank Ltd

India
Mumbai 400021

Form A
Public Announcement

[Under Regulation 6 Of The Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016]

For The Attention Of The Creditors Of Skyline Capital Pvt Ltd.

Relevant Particulars	
1 Name Of Corporate Debtor	Skyline Capital Pvt Ltd
2 Date Of Incorporation Of Corporate Debtor	12.2.1999
3 Authority Under Which Corporate Debtor Is Incorporated / Registered	Under Companies Act 1956
4 Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	CIN U99999MH1999PTC118338
5 Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	B401 Unit No 42, 4th Flr, Vasudev Chambers, Opp Wilson Pen Company, Old Nagardas Road, Andheri (E) Mumbai Mumbai City Ph 400069
6 Insolvency Commencement Date In Respect Of Corporate Debtor	6th October 2017 [As per order of NCLT dated 06/10/2017]
7 Estimated Date Of Closure Of Insolvency Resolution Process	5th March 2018 [180 days from date of commencement of resolution process]
8 Name, Address,	Rahul S Kavathekar 104 Shree Ganesh CHS Bhayani Shankar Road Near Kabutar Khana Dadar West Mumbai 28
Email Address	irpskyline@hotmail.com
Registration Number Of The Interim Resolution Professional	IBBI/IPA-001/IP-P00040/2016-2017/10101.
9 Last Date For Submission Of Claims	27th December 2017

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against The Skyline Capital Pvt Ltd. on 6th October 2017. The Creditors of Skyline Capital Pvt Ltd., are hereby called upon to submit a Proof of Their Claims On Or Before 27th December 2017 To The Interim Resolution Professional At The Address Mentioned Against Item 8. The Financial Creditors Shall Submit Their Proof Of Claims By Electronic Means Only. The Operational Creditors, including Workmen And Employees, May Submit Their Proof Of Claims By In Person, By Post Or Electronic Means. Submission Of False Or Misleading Proofs Of Claim Shall Attract Penalties.

Date 14/12/2017
Place: Mumbai

Rahul S Kavathekar
Interim Resolution professional

of payment within 60 days from the date of this notice issued under Sec 13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. If you fail to discharge your liabilities in full within 60 days from the date of this notice, we shall be exercising our enforcement rights under Sec. 13(4) of the Act as against the secured assets given in the schedule hereunder.

On expiry of 60 days from the date of this notice and on your failure to comply with the demand, you are advised to hand over the possession of immovable property/ies more fully given in the schedule hereunder, if you fail to hand over possession, we shall take necessary steps to take possession for exercising our rights under the Act.

Please note that as per the provisions of Sec. 13 (13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank.

We draw attention to the provision of the Section 13(8) of the SARFAESI Act and Rules framed there under which deals with your rights of redemption over the securities.

Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT/RO of DRT/DRAT/Court and proceed with the execution of order/decrees obtained to be obtained.

Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank Guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities.

The undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE :

The specific details of the assets in which security interest is created are enumerated hereunder:

Mortgaged Assets.

- 1) Land bearing Plot No. 5, Survey No. 79, Hissa No. 1/6(Pt) of Village Nagaon, Bhiwandi, Dist. Thane-421 302 (Area Of Land 418.06 Sq. Mtr.) in the name of Mr. Altaf Ahmed Mukhtar Ahmed Rangari (Third party as Guarantor).
- 2) Land bearing Plot No. 5, Survey No. 79, Hissa No. 1/6(Pt) of Village nagaon, Bhiwandi Dist Thane-421 302 (Area Of Land 418.06 Sq. Mtr.) in the name of Mr. Altaf Ahmed Mukhtar Ahmed Rangari (Third party as Guarantor).
- 3) Hypothecation of the following Machineries stored/installed at House No. 222/2, Salamatpura Nagaon, Bhiwandi-421 302 in the name of M/s. Br. Rangari Prop. Mr. Mukhtar Ahmed Bala Rangari.

Place : Bhiwandi.
Date : 29/11/2017.

For Indian Bank
Authorized Officer

...to be held of the
and the Third Applicant Company for the purpose of
approving with consent

NOTICE IS HEREBY GIVEN

Police Station vide Complaint No. 4692/17 dated 3rd October 2017

THE FREE PRESS JOURNAL
MUMBAI MONDAY 1 DECEMBER 18, 2017

PUBLIC NOTICE

REGARDING LOST CERTIFICATE
VST TILLERS TRACTORS LIMITED
Regd Office : P B NO. 4801,
MAHADEVAPURA POST, WHITEFIELD ROAD,
BANGALORE - 560 048.
I, the Surviving Holder of the under mentioned shares held in **VST TILLERS TRACTORS LIMITED** hereby give notice that the share certificates in respect of the aforesaid shares

PUBLIC NOTICE

Mr. Vasant Motiram Dhurandhar and Mr. Prabhakar Vasant Dhurandhar, Members of The Spectrum Co-operative Housing Society Ltd. having address at 14 B Road, Khar (West) Mumbai 400 052 and holding Flat No. 11 Ground Floor in the building of the society died on 01.02.2011 and 24.04.2017 respectively without making any nomination.

PUBLIC NOTICE

Notice is hereby given to the Public at large that my clients intend to acquire/purchase the flats from its owner /member Mrs. Harshida Yogendrasinh Saraiya of flat nos. i. 2A/12A07 Share certificate no. 139 bearing distinctive, nos. from 826 to 830 ii. 12A08 share certificate no. 140 bearing distinctive nos. from

PUBLIC NOTICE

Union Bank of India, Bhamburda Branch, Mumbai-400009, sanctioned various credit facilities to M/s. Opti Avas Pvt Ltd., having its registered office at 404, Ashiwad Premises CS Ltd., B/A, Ahmedabad Street, Carnac Bunder, Mumbai-400008. To secure the said credit facilities, four immovable properties are obtained as a security, in the form of Equitable Mortgage. Out of these four properties, in case of property in Office

PUBLIC NOTICE

PH: 28852941/28870798.
Date: 18.11.2017
BY REGD. AD.
connection with filed as NPA

PUBLIC NOTICE

NOTICE is hereby given that Mr. Meghal Mukesh Mehta & Mr. Biraj Mukesh Mehta residing at Mumbai intend to mortgage the scheduled Flat in favour of Indian Overseas Bank, Opera House Branch, Mumbai.
Mr. Meghal Mukesh Mehta & Mr. Biraj Mukesh Mehta have disclosed that they purchased the scheduled Flat under Agreement for Sale dated 30.04.2004 from Mrs. Anuja Anil Revadekar who acknowledged part consideration in Agreement and issued receipt for payment of balance consideration separately. The Owners have disclosed that original registration receipt of Agreement dated 16.03.1999, chain of Agreement and original balance Agreement dated 16.03.1999, are lost and not traceable though they have taken best efforts to locate the same. We would like to inform the public in general that the said originals are lost and if any person finds, is requested to return the same at below address.

published in above newspapers wherein following modification is to be incorporated to the earlier notice.

1. In clause 2, year to be replaced from 1992 to 1993
2. In clause 3 and 4, year to be replaced from 1977 to 1997
3. The words "xerox copies duly notarized" to be replaced as "xerox copy Certified by us".

Rest of the contents mentioned in the public notice will remain same.
Mittal Parekh
M V Kini & Co.
Advocates & Solicitors
Kini House, 261/263,
Dr. D. N. Road, Fort,
Mumbai - 400 001.
Place: Mumbai.
Date: 15.12.2017.

NOTICE

Notice is hereby given to the public at large that we are investigating right, title & interest of Shri. Sheel Dhar Shaaktidhar Pande, having address at 1101/1102, Mehraan Building, 12th Gulmohar Cross Road, J.V.P.D. Scheme, Vile Parle (W), Mumbai-400049. ("Owner") in

DATE: 18/12/2017

PUBLIC NOTICE

NOTICE is hereby given that our client is negotiating with THE WINDSOR, an Association of Persons comprising of (1) MR. SIDNEY LOBO, (2) MR. ROHIT LOBO, & (3) MR. SUDHIR LOBO, having their address at first floor, Laxmihariyala Villa, 74 Prof. Almeida Road, Bandra (West), Mumbai 400 050, for the purchase of the premises described in the Schedule hereto.

Any persons having any rights, title or interest in or to the premises described in the schedule hereto or having any claims to the same or any part thereof by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, tenancy, sub-tenancy, license, lien, hereby required to make the same known in writing along with certified copies of the documents supporting their claim to the undersigned at Office No. 502/503, 5th floor, '36 Turner Road', B-Wing, Opp. Crossword, Bandra (West), Mumbai-400 050, within 14 days from the date hereof, otherwise it will be presumed that there do not exist any claims and the same, if any, will be

TO REGISTER THEIR SHARE
DETAIL BLOG ON TO WEB SITE <http://sbs.mahagenco.kyc.koradi>

Corrigendum

Refer Our Form A Public Announcement Published in Free Press Journal And Navshakthi Newspapers Mumbai Edition on 14/12/2017
Please Read as All other creditors may submit the proof of claims in person, by post or by electronic means. Instead of The Operational Creditors, Including Workmen And Employees, May Submit The Proof Of Claims By In Person, By Post Or Electronic Means.
All others Terms And Conditions remain the Same
Rahul S Kavathekar
Interim Resolution professional
Date 16/12/2017
Place : Mumbai

NAME OF THE	TYPE OF	Folio Certificate	Destination	Status

to appear before the tribunal, a list along with the written appearance when you enter Advocate duly instructed, mentioned herein before, the 2/2017.

Sd/-
A. Murali
Jebis Recovery Tribunal-I

Plot No. 143, RSC No. 6, No. 143, RSC No. 6, Sector-1, Opp. State Bank of India, Dombivli East, Dist. Thane - Pin 421203
Telephone No. 2804621 / 2804634

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Sd/-
A. Murali
Jebis Recovery Tribunal-I

Plot No. 143, RSC No. 6, No. 143, RSC No. 6, Sector-1, Opp. State Bank of India, Dombivli East, Dist. Thane - Pin 421203
Telephone No. 2804621 / 2804634

on 14th day of December, 2017 and any notice received in or upon the Mumbai Bench of National Company Law Tribunal (NCLT) on 17th January, 2018.

Sd/-
Hemant Sethi & Co
Advocates for the Petitioner

1002 Nav Parmanu, Behind Amar Cinema, Chembur, Mumbai - 400 071
Dated this 18th day of December, 2017

OFFICE OF THE RECOVERY OFFICER,
Attached to - **DOMBIVLI NAGARI SAHAKARI BANK LTD.**
Under Maharashtra Co-op. Society Act 1960 & Rule 107 of Maharashtra Co-op. Rules 1981
Jai Estate, A-303, 3rd Floor, MIDC, Phase - I, Dombivli East, Dist. Thane - Pin 421203
Opp. State Bank of India, Dombivli East, Dist. Thane - Pin 421203
Telephone No. 2804621 / 2804634

FORM 'Z'
[Rule 107 of sub-rule (11)(D)-11]

POSSESSION NOTICE FOR IMMOVABLE PROPERTY
Whereas the undersigned being the Recovery Officer of the Dombivli